BEFORE HON'BLE MR JUSTICE SR SEN <u>Crl. Appeal No. 1 of 2014</u>

17.09.2014

Mr. MF Qureshi, learned counsel for appellants who sought time till 23.09.2014 to argue the matter.

Prayer is allowed.

Mrs T Yangi, learned counsel for respondents is present.

List this matter on 23.09.2014.

JUDGE

BEFORE HON'BLE MR JUSTICE SR SEN CRL. PETN. No. 14 of 2014

<u>17.09.2014</u>

Heard Mr AS Siddiqui, learned counsel for petitioner who prayed 1(one) week's time for filing of Addl. Affidavit.

As per record it appears that, no counter affidavit has been filed yet, however, Mr. MF Qureshi, learned counsel for respondent is present and submits that, he is going to file the counter affidavit after receiving a copy of the Addl. Affidavit.

List this matter after 1(one) week.

JUDGE

BEFORE HON'BLE MR JUSTICE SR SEN CRP No. 24 of 2014

17.09.2014

Heard Mr K Paul, learned counsel for petitioner who submits that, the learned Court below has misinterpreted the mutual agreement dated 28.06.2012 arrived at between the parties and now execution petition has been filed in the lower Court below, as such, there is an apprehension that execution of decree may take place at any point of time.

Issue notice to the respondents to show cause as to why this instant petition should be allowed or any order or orders should not be pass as deemed fit and proper.

Notice is made returnable within 2(two) weeks.

Further, petitioner's counsel is directed to take necessary steps to serve notice upon the respondents within 2(two) days.

In the meantime, the impugned Judgment dated 17.12.2013 as well as Decree dated 12.03.2014 passed in Title Suit No. 18 (T) 2011 (Old) and Title Suit No. 85 (T) 2012 (New) shall remained stayed till the next returnable date.

Registry is also directed to call for the Lower Court case record from the Court concerned.

List this matter after 2(two) weeks.

JUDGE

BEFORE HON'BLE MR JUSTICE SR SEN CRP No. 25 of 2014

17.09.2014

Heard Mr K Paul, learned counsel for petitioner.

Issue notice to the respondents to show cause as to why this instant petition should be allowed or any order or orders should not be pass as deemed fit and proper.

Notice is made returnable within 2(two) weeks.

Further, petitioner's counsel is directed to take necessary steps to serve notice upon the respondents within 2(two) days.

In the meantime, both the parties are directed not to disturb the Suit premises, either by way of construction or by any other manner till disposal of this instant case.

List this matter after 2(two) weeks.

JUDGE

BEFORE HON'BLE MR JUSTICE SR SEN MC(CRP) No. 22 of 2014 in <u>CRP No. 24 of 2014</u>

17.09.2014

In the light of the order passed in CRP No. 24 of 2014, this instant Misc. Case stands disposed of.

JUDGE

BEFORE HON'BLE MR JUSTICE SR SEN MC (CRP) No. 23 of 2014 in <u>CRP No. 25 of 2014</u>

17.09.2014

In the light of the order passed in CRP No. 25 of 2014, this instant Misc. Case stands disposed of.

JUDGE